

sation receives high priority. Cases involving irregularities are investigated departmentally or through the Special Police Establishment and prosecutions are launched, wherever this is considered appropriate. Firms found guilty of contravening the control rules are black-listed. Procedures regulating the issue of licences are also constantly kept under review with a view to minimising scope for irregularities. Security measures have been tightened.

Companies (Amendment) Act, 1960

2954. Shri Damani: Will the Minister of Commerce and Industry be pleased to state:

(a) how many private companies have been deemed to be public companies by virtue of section 43A of the Companies (Amendment) Act, 1960; and

(b) if so, in what particular branch they were engaged and what is the capital involved?

The Minister of Commerce (Shri Kanungo): (a) and (b). A statement is laid on the Table of the House. [See Appendix III, annexure No. 89].

Central Training Institute for Instructors

2955. Shri Ajit Singh Sarhadi: Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that a Central Training Institute for Instructors is going to be opened in Punjab; and

(b) if so, the training potential of such institution and the nature of training envisaged there and location thereof?

The Deputy Minister of Planning and Labour and Employment (Shri L. N. Mishra): (a) Yes.

(b) The Institute will provide facilities for training of 244 Craft Instructors in engineering trades and will be located at Ludhiana.

Flats in Sarojini Nagar, New Delhi

2956. Shri Ajit Singh Sarhadi: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that a double-storey Government built block of 20 flats in Sarojini Nagar, New Delhi, had been untenanted for the last more than a year;

(b) if so, the reasons thereof; and

(c) whether these have since been occupied?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) to (c). Forty flats in Sarojini Nagar were built to accommodate community service personnel like sweepers, cobblers, barbers, etc. who were unauthorisedly occupying public land in or around that colony. None of them, however, accepted the allotment of the flats on the plea that they could not afford to pay even the subsidised rents of those quarters. Action is now being taken by the Municipal Corporation of Delhi to allot these flats to other slum-dwellers.

Steel Quota for Delhi and Other States

2957. Shri Ajit Singh Sarhadi: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that quota of Steel to Delhi Small Scale Industries has been doubled;

(b) if so, the reasons therefor; and

(c) whether such increase has also been given to Punjab or any other State?

The Minister of Industry (Shri Manubhai Shah): (a) No, Sir. There has been no increase in the half yearly allocation of Small Scale Industries quota of indigenous steel, in respect of restricted categories.

(b) and (c). Do not arise.